

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO./** 241/91

~~**O.A. NO.**~~

**DATE OF DECISION** 19.6.98

R A Kulkarni

Petitioner

Mr. S. H. Asrani

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V. Radhakrishnan

Member (A)

The Hon'ble Mr. Laxman Jha

Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

no

(8)

R.L.Kulkarni

CRS, C/o, S.H.Asrani,  
6/2, Pallavi Apartments,  
Towers No.2, 2nd floor,  
Opp.Fire Station,  
Navrangpura,  
Ahmedabad.

Applicant

Advocate

Mr.S.H.Asrani

versus

- 1- Union of India, Through :  
General Manager, W.Rly.,  
Churchgate,  
Bombay-
2. The Chief Commercial Supdt., (E),  
W.Rly., Churchgate,  
Bombay
3. The Divisional Railway Manager,  
Baroda division,  
w.rly, Pratapnagar,  
Baroda.

Respondents

Advocate

Mr.N.S.Bhevde

ORAL ORDER

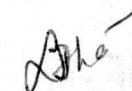
O.A.241/91

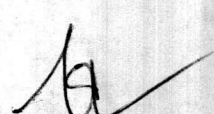
Date : 19.6.98

Per Hon'ble Mr.V.Radhakrishnan

Member (A)

Neither the applicant nor his counsel present  
when the matter is called out. Hence, the matter is dismissed  
for default. No costs.

  
( Laxman Jha )  
Member (J)

  
( V.Radhakrishnan )  
Member (A)